

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2663/2018

(Arising out of impugned final judgment and order dated 12-09-2017 in WP No. 28799/2007 passed by the High Court Of Judicature At Allahabad)

GENERAL MANAGER, CENTRAL BANK OF INDIA & ORS.

Petitioner(s)

VERSUS

ACHAL KUMAR JAIN

Respondent(s)

WITH

SLP(C) No. 2664/2018 (XI)

(FOR I.R. and IA No.5462/2018-CONDONATION OF DELAY IN FILING and IA No.5463/2018-EXEMPTION FROM FILING O.T.)

Date : 06-08-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s)

Mr. S.B. Upadhyay, Sr. Adv.
Mr. Ashish Wad, Adv.
Mrs. Jayashree Wad, Adv.
Mr. Sidharth Mahajan, Adv.
Ms. Sukriti Jaggi, Adv.
For M/S. J S Wad And Co.

For Respondent(s)

Mr. Vivek Jain, Adv.
Mr. Rajesh Kumar, Adv.
Mr. E. C. Agrawala, AOR

Mr. Anil Kumar Mishra, AOR

Mr. Sanjeev Agarwal, AOR
Mr. Ekansh Agarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim order to continue.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
COURT MASTER